

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 236/MP/2017

Subject : Petition against the decision of MPPMCL for Unilateral surrender of 100 MW from DSTPS in violation of provision of PPA between DVC & MPPMCL

Petitioner : DVC

Respondent : MPPMCL

Date of hearing : 5.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Anushree Bardhan, Advocate, DVC
Ms. Poorva Saigal, Advocate, DVC
Shri Shubham Arya, Advocate, DVC
Shri Paramhans, Advocate, MPPMCL
Shri Aashish Anand Bernard, Advocate, MPPMCL

Record of Proceedings

During the hearing, the learned counsel for the Respondent submitted that it has filed its reply in the matter and copy has been served on the Petitioner on 4.7.2018. The learned counsel of the Petitioner submitted that since the copy of the reply was served on 4.7.2018, it may be granted time to file its rejoinder.

2. The Commission accepted the prayer and granted time to the Petitioner to file rejoinder, on or before 20.7.2018.
3. Matter shall be listed for hearing on 16.10.2018. No extension of time shall be granted for any reason whatsoever.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

